

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2974/2004

New Delhi, this the 29th day of July, 2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

Smt.Jagdish Kumari,
Wife of Shri O.P. Kumar,
R/o House No. E-39,
Pratap Nagar, Delhi-7

....Applicant

(By Advocate: Shri Amit Anand)

Versus

1. Govt. of N.C.T. through,
The Secretary,
Department of Social Welfare,
Govt. of NCT of Delhi,
Delhi Sectt, I.P. Estate,
New Delhi-2

2. Director,
Department of Social Welfare,
Govt. of NCT of Delhi,
Old ITI Building,
Canning Lane, Kasturba Gandhi Marg,
New Delhi-1

....Respondents

(By Advocate: Shri Vijay Pandita)

Order (Oral)

Justice V.S. Aggarwal, Chairman

After the matter was argued, the controversy precipitated. The same can be stated in few words.

2. Applicant joined service on 20.3.1964. She superannuated but she is facing disciplinary proceedings with respect to a controversy about her date of birth to be 28.7.1938 or 28.7.1936.

(S Ag)

The enquiry officer has exonerated the applicant. There has been a note of disagreement. We are informed that presently the file has been submitted to Ministry of Social Justice and Empowerment on 14.10.2004 but decision is awaited.

3. The applicant is nearly 70 years of age. At this stage, therefore, we deem it appropriate that it would be in the interest of justice that decision pertaining to the said proceedings should be taken at the earliest.

4. Resultantly, we direct that decision in the disciplinary proceedings should be taken within six months of the receipt of the certified copy of the present order and it be communicated to the applicant. We hasten to add that keeping in view the above-said fact, we are not expressing anything on the other controversies.

O.A. is disposed of


(S.A. Singh)
Member(A)

/dkm/


(V.S. Aggarwal)
Chairman